GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 54/2018-Customs (ADD)

New Delhi, the 18th October, 2018

G.S.R. (E). –Whereas, in the matter of “Straight Length Bars and Rods of Alloy Steel” (hereinafter referred to as the ‘subject goods’), falling under heading 7228 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the ‘Customs Tariff Act’), originating in, or exported from China PR (hereinafter referred to as the ‘subject country’), and imported into India, the designated authority vide its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. F. No. 6/10/2017-DGAD, dated the 5th September, 2018, has come to the conclusion that –

(i) the subject goods have been exported to India from the subject country below normal value;
(b) the domestic industry has suffered material injury on account of subject imports from the subject country; and
(c) the injury has been caused by the dumped imports of the subject goods from the subject country.

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from subject country and imported into India, in order to offset dumping and injury;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes, -

(I) on the goods, the description of which is specified in column (3) of the Table below (except forged bars and tool and die steel), falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of
measurement as specified in the corresponding entry in column (9) of the said Table, namely :-

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Heading</th>
<th>Product Description</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>Duty Amount</th>
<th>Unit</th>
<th>Currency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>7228</td>
<td>Alloy bars and rods in straight length, whether or not hot rolled, hot drawn, cold drawn, cold extruded, peeled bar, surface machined, polished, bright bar, forged</td>
<td>China PR</td>
<td>China PR</td>
<td>M/s Bengang Steel Plates Co., Ltd</td>
<td>a) M/s Benxi Iron and Steel Hong Kong Limited</td>
<td>155.82</td>
<td>MT</td>
<td>USD</td>
</tr>
<tr>
<td>2</td>
<td>7228</td>
<td>Alloy bars and rods in straight length, whether or not hot rolled, hot drawn, cold drawn, cold extruded, peeled bar, surface machined, polished, bright bar, forged</td>
<td>China PR</td>
<td>China PR</td>
<td>a) M/s Daye Special Steel Co., Ltd. b) Jiangsu CP Xingcheng Special Steel Co., Ltd. c) Jinagyin Xingcheng Special Steel Works Co., Ltd</td>
<td>a) M/s Daye Special Steel Co., Ltd. b) Jinagyin Xingcheng Special Steel Works Co., Ltd</td>
<td>44.89</td>
<td>MT</td>
<td>USD</td>
</tr>
<tr>
<td>3</td>
<td>7228</td>
<td>Alloy bars and rods in straight length, whether or not hot rolled,</td>
<td>China PR</td>
<td>China PR</td>
<td>Non-Sampled Co-operating</td>
<td>Non-Sampled Co-operating Producer/Expo</td>
<td>98.62</td>
<td>MT</td>
<td>USD</td>
</tr>
</tbody>
</table>
(II) on the forged bars and tool and die steel falling under heading 7228 of the First Schedule to the Customs Tariff Act, an anti-dumping duty equal to the difference between rupee equivalent of USD 659.91/MT and the landed value of such goods.

Provided that the said anti-dumping duty, as mentioned at S. No. (I) and (II) above, shall not be levied on following goods, namely:

(i) bars and rods in irregularly wound coils;

(ii) high Speed Steel i.e. alloy steels containing, with or without other elements, at least two of the three elements namely Molybdenum (Mo), Tungsten (W) and Vanadium (V) with a combined content by weight of 7% or more, 0.6% of more of Carbon and 3% to 6% of Chromium;

(iii) tool and Die Steel: of any of the following combinations:

- Carbon >= 0.50% along with Chromium >= 1.0% in combination of any of the following elements:
  - (a) Nickel >= 1.0%
  - (b) Molybdenum >= 0.2%
  - (c) Vanadium >= 0.2%
- Carbon >= 0.30% in combination with Tungsten >= 0.40%
iii. Carbon $\geq 0.30\%$ along with Manganese $\geq 1.0\%$ and Chromium $\geq 1.0\%$ in combination of any of the following elements:
   (a) Nickel $\geq 1.0\%$
   (b) Molybdenum $\geq 0.2\%$
   (c) Vanadium $\geq 0.2\%$

(iv) hollow drill bars and rods;
(v) bars and rods electroplated with chrome;
(vi) reinforcement Bars having ribs / grooves / indentations, used for concrete reinforcement;
(vii) stainless Steel bars;
(viii) hot-rolled round bars exceeding diameter 210 mm.

Schedule

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name of the Producer/Exporters</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Shandong Iron and Steel Company Limited, Laiwu Company, China PR (Producer &amp; Exporter)</td>
</tr>
<tr>
<td>2.</td>
<td>Shi Gang Jing Cheng Equipment Development and Manufacturing Company Limited, China PR (Producer &amp; Exporter)</td>
</tr>
<tr>
<td>3.</td>
<td>Shijiazhuang Iron and Steel Company Limited, China PR (Producer) and Shijiazhuang Iron and Steel Company Limited and LG International Corp., China PR (Exporter)</td>
</tr>
<tr>
<td>4.</td>
<td>Shandong Shouguang Juneng Special Steel Co., Ltd., China PR (Producer) and Shandong Shouguang Juneng Special Steel Co., Ltd. and Burwill Resources Limited, China PR (Exporter)</td>
</tr>
<tr>
<td>5.</td>
<td>Jiangsu Lianfeng Energy Equipment Co., Ltd., China PR (Producer) and Jiangsu Lianfeng Energy Equipment Co., Ltd. and Burwill Resources Limited, China PR (Exporter)</td>
</tr>
<tr>
<td>6.</td>
<td>Zenith Steel Group Co., Ltd., China PR (Producer) and Genesis Resources Ltd, Toptip Holding Pte Ltd and Sinomaterial International Co., Ltd China PR (Exporter)</td>
</tr>
<tr>
<td>7.</td>
<td>Jiangsu Lihuai Iron and Steel Co., Ltd., China PR (Producer) and Adler Steel Limited, B&amp;L International Co., Ltd and GS Global Corp &amp; Jindal Saw, China PR (Exporter)</td>
</tr>
</tbody>
</table>

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.
Explanation. - For the purposes of this notification, -

(a) “landed value” of imports for the purpose of this notification means the assessable value as determined by the customs under the Customs Act, 1962 and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

[F. No. 354/354/2018-TRU]

(Gunjjan Kumar Verma)
Under Secretary to the Government of India